NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Dated: 12.11.2020 <u>NOTICE</u>

Take notice that the following matters listed on 19.11.2020 will not be taken up. The next date of hearing will be notified later.

S.	Case No.	Name of the parties	Counsel for	Counsel for
No.			Appellants	Respondents
1.	Comp. App. (AT)	Pawan kumar Agarwal	Arjit Pratap Singh	Aman Verma
	(Ins) No. 03 of	Vs.		
	2020	Asset Reconstruction Company		
		(India) Ltd.		
	Part Heard			
		With		
2.	Comp. App. (AT)	Pawan Kumar Agarwal	Shubhankar Agarwala	Aman Varma
	(Ins) No. 625 of	Vs.		Megha Tyagi-R1
	2020	Asset Reconstruction Company		Kamal Jain-R2
		(India) Ltd. & Anr.		
	Part Heard			
3.	Comp. App. (AT)	P. Varadarajan & Ors.	Pooja M. Saigal	Aditya Verma-R1
	No. 83 of 2020 &	Vs.	5 6	Devanshi Singh-R2
	I.A. No. 1372 of	A Jawahar Palaniappan & Anr.		
	2020	·····		
	Part Heard			

Copy to: -

- 1. Notice Board
- 2. Website: <u>www.nclat.nic.in</u>

By the order of Hon'ble Acting Chairperson -sd/-Registrar